

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 123

IA(I.B.C)/85(CH)2024

And

CP (IB) No. 292/Chd/J&K/2023

IN THE MATTER OF:

Vegith Global Services Pvt. Ltd.

...Petitioner-Operational Creditor

Versus

Tycoons Industries Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 9, 60(5), IBC 2016

Order delivered on 18.04.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Piyo Harold Jaimon, Advocate

For the Respondent : Mr. Bharat Arora, Advocate

ORDER

IA(I.B.C)/85(CH)2024

This application has been filed under Section 60(5) IB Code for placing on record the additional document as Annexure R-I(b) in the main petition. The same is taken on record subject to just exceptions. Thus, IA(I.B.C)/85(CH)2024 stands allowed and disposed of and be tagged with the main petition for reference purpose.

CP (IB) No. 292/Chd/J&K/2023

A date is requested by the Ld. Counsel for the respondent-Corporate debtor for filing the reply on the ground that he has received the documents today itself. Let the same be filed within three weeks with a copy in advance

to the counsel opposite. Last opportunity is granted. Rejoinder, thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite.

List the matter on 30.05.2024.

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**